

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1626
ANSWERED ON:30.07.2015
Disposal of Court Cases
Azad Shri Kirti (JHA)

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has undertaken any study to assess the average time taken in disposal of criminal and civil cases in Supreme Court, High Courts and Sub-ordinate Courts;
- (b) if so, the details and the outcome thereof;
- (c) the average number of criminal and civil cases usually come up for hearing daily in these courts; and
- (d) the steps taken / being taken to reduce the burden / stress in these courts?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)

(a) to (d) : The actual time taken for disposal of a case depends on several factors such as category of the case (civil or criminal), complexity of the facts involved, nature of evidence, co-operation of stake-holders viz. bar, investigation agencies, witnesses and litigants besides the availability of physical infrastructure, supporting court staff and applicable rules of procedure. No study has been undertaken on average time taken in disposal of criminal and civil cases under the Scheme for Action Research and Studies on Judicial Reforms. Data on the number of criminal and civil cases heard per day by the Courts is also not maintained by the Government.

Government has set up a National Mission for Justice Delivery and Legal Reforms with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, inter-alia, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.